

Title: Problems being faced by Indian born Pakistani passport holders in Kerala.

SHRI A.P. ABDULLAKUTTY (CANNANORE): Mr. Chairman, Sir, I rise to speak on an important issue concerning the plight of the Indian born Pakistani passport holders. They are harassed and ill-treated by the Kerala Police. A news item has appeared on the front page in today's *Hindu* regarding repatriation of one Mr. Ibrahim to Pakistan. He was not accepted by Pakistan authorities. He was brought back. Now he is requesting either to be permitted to stay here or to be hanged. This is a very humanitarian issue. I would like to request the Central Government to intervene in the matter and do justice.

Sir, there are hundreds of Indian born Pakistani passport holders who are facing the same problem. These persons had gone to Pakistan long back seeking employment. They were cheated by some travel agents. This is not their fault. So, I would request the Government to take this matter seriously...(Interruptions)

PROF. A.K. PREMAJAM : Sir, I want to associate myself with this matter.

MR. CHAIRMAN: All right. Prof. Premajam and Shri Varkala Radhakrishnan are also allowed to associate themselves with this matter. You need not repeat all those things.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, the issue raised by Shri Abdullah Kutty is a humanitarian issue. This man in question, who holds a Pakistani passport, does not know any other language than Malayalam. His wife and children are residing here. Even his parents are also residing in Kerala. The only exception in his case is that he happens to hold a Pakistani passport and he needs to be deported for the simple reason that he is holding a Pakistani passport. Apart from this, he is not being allowed to move about. He is treated like an enemy of the country. After all, he is a Malayalee and he is not an enemy of the country. The members of his family are living in this country.

Sir, it is a very pitiable case. A humanitarian consideration would have to be given to him. There is also a Bill pending before the Parliament in this regard. The Minister in charge of repatriation must take immediate action after ascertaining all the information from the State Government. The State Government should furnish all the information about the person. He should be treated like an Indian citizen and he should be given all protection. This is my request to the Central Government.

PROF. A.K. PREMAJAM : I want to make certain extra points to what has already been mentioned by Shri Varkala Radhakrishnan and Shri Abdulla Kutty. These Indians holding Pakistani passports are very old and ailing. They are afflicted by old-age diseases also and they are in no way physically or mentally in a position to do any anti-social activities or anti-national activities. Still, just because they are holding the passports of Pakistan, even expired passports, they are harassed by the police in Kerala, especially in the Districts of Malapuram, Kozhikode and Kannur.

Yesterday, one person without a valid Pakistan visa had been attempted to be deported to Pakistan, but he returned to Kerala because he has no valid Pakistan citizenship. Under these circumstances, I request the hon. Deputy Prime Minister and Home Minister to take up the issue and give directions to the Government of Kerala to deal with the situation and report the matter immediately to the Government of India, so that they can give citizenship to these passport holders of Pakistan.